

Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (1) above.

[Placed in Library See. No. LT—2647/81]

ANNUAL ACCOUNTS, ETC. OF TEA BOARD FOR 1978-79, ANNUAL REPORT OF AND REVIEW ON CHEMICALS AND ALLIED PRODUCTS EXPORT PROMOTION COUNCIL, CALCUTTA FOR 1979-80 AND ANNUAL REPORT OF AND REVIEW ON CARDAMOM BOARD, COCHIN, FOR 1979-80.

SHRI BHISHMA NARAIN SINGH: On behalf of SHRI KHURSHED ALAM KHAN, I beg to lay on the Table :

(1) (i) A copy of the Annual Accounts (Hindi & English versions) of the Tea Board, for the year 1978-79 along with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-2648/81]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council Calcutta, for the

year 1979-80.

[Placed in Library. See No. LT—2649/81].

(3) (i) A copy of the Annual Report (Report Hindi and English versions) of the Cardamom Board, Cochin, for the year 1979-80 together with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1979-80. [Placed in Library. See No. LT—2650/81].

NOTIFICATIONS UNDER COMPULSORY DEPOSIT SCHEME (INCOME-TAX PAYERS) ACT, 1974, UNDER INCOME-TAX ACT, UNDER WEALTH-TAX ACT, UNDER GIFT-TAX ACT, UNDER COMPANIES (PROFITS) SURTAX ACT, UNDER INTEREST-TAX ACT AND UNDER CENTRAL EXCISES AND SALT ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) : I beg to lay on the Table :

(1) A copy of the Compulsory Deposited (Income-Tax Payers) (Amendment) Scheme, 1981, (Hindi and English versions) published in Notification No. S.O. 491 (E) in Gazette of India dated the 19th June, 1981, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974.

[Placed in Library. See No. LT—2651/81]

(2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

(i) The Income-tax (Sixth Amendment) Rules, 1981, published in Notification No. S.O. 492(E)

in Gazette of India dated the 19th June, 1981.

- (ii) The Income-tax (Certificate Proceedings) Amendment) Rules, 1981 published in Notification No. S.O. 498 (E) in Gazette of India dated the 19th June, 1981.

[Placed in Library. See No. LT—2652/81]

(3) A copy of the Wealth-tax (Third Amendment) Rules, 1981. (Hindi and English versions) published in Notification No. S.O. 493 (E) in Gazette of India dated the 19th June, 1981, under sub-section (4) of section 46 of the Wealth-Tax Act, 1957.

[Placed in Library. See No. LT 2653/81]

(4) A copy of the Gift-tax (Second Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 494(E) in Gazette of India dated the 19th June, 1981, under sub-section (4) of section 46 of the Gift-tax Act, 1958.

[Placed in Library. See No. LT—2654/81]

(5) A copy of the Companies (Profits) Surtax (Second Amendment) Rules, 1981. (Hindi and English versions) published in Notification No. S.O. 496 (E) in Gazette of India dated the 19th June, 1981, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1954.

[Placed in Library. See No. LT—2655/81]

(6) A copy of the Interest-tax (Third Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 497 (E) in Gazette of India dated the 19th June, 1981, under sub-section (4) of section 27 of the Interest-tax Act, 1974.

[Placed in Library, Sec. No. LT/2656-81]

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :

- (i) The Central Excise (Fourteenth Amendment) Rules, 1981, published in Notification No. G. S.R. 316 (E) in Gazette of India dated the 29th April, 1981

- (ii) The Central Excise (Thirteenth Amendment) Rules, 1981, published in Notification No. G. S. R. 441 in Gazette of India dated the 2nd May, 1981.

- (iii) The Central Excise (Fifteenth Amendment) Rules, 1981 published in Notification No. G.S.R. 325(E) in Gazette of India dated the 11th May, 1981.

- (iv) The Central Excise (Eighteenth Amendment) Rules, 1981, published in Notification No. G.S.R. 709 in Gazette of India dated the 1st August, 1981.

[Placed in Library, Sec. No. LT 2657/81].

(8) A copy of the Life Insurance Corporation of India (Class II and Class IV Employees) Pay Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 459 (E) in Gazette of India dated the 27th July, 1981 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library, Sec. No. LT—2658/81].

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) G. S. R. 353 (E) published in Gazette of India dated the

- 16th May, 1981 together with an explanatory memorandum regarding Customs duty exemption on certain raw-materials when imported into India under Import Replenishment Licences.
- (ii) G. S. R. 354 (E) published in Gazette of India dated the 16th May, 1981 together with an explanatory memorandum regarding exemption of Auxiliary duty of customs on import of raw material when imported under the Import Replenishment Licences.
- (iii) G. S. R. 362 (E) published in Gazette of India dated the 23rd May, 1981 together with an explanatory memorandum regarding making amendments to notification No. 234-Customs dated the 5th December, 1979 so as to extend the customs duty exemption to waste paper board also.
- (iv) G. S. R. 365 (E) published in Gazette of India dated the 25th May, 1981 together with an explanatory memorandum incorporating procedural changes for availing of concessional customs duty on stainless steel.
- (v) G. S. R. 367 (E) published in Gazette of India dated the 28th May, 1981 together with an explanatory memorandum making certain amendment to Notification No. 179-Customs dated the 4th September, 1980 so as to add the names of the General Manager BEML and General Manager or Deputy General Manager Mining and Allied Machinery Corporation Limited to the authorities specified in the notification dated the 4th September, 1980.
- (vi) G. S. R. 368 (E) and 369 (E) published in Gazette of India dated the 28th May, 1981 together with an explanatory memorandum regarding supersession of Notification No. 36-Customs dated the 15th February, 1979 and also specifying the level of authorities eligible to issue requisite essentiality as well as end use certificates and exempting goods referred to in notification No. G. S. R. 368 (E) dated the 28th May, 1981 from auxiliary duty of customs in excess of 5 per cent ad valorem.
- (vii) G. S. R. 372 (E) published in Gazette of India dated the 1st June, 1981 together with an explanatory memorandum regarding enlargement of list of goods as deemed to be imported materials.
- (viii) G. S. R. 399 (E) published in Gazette of India dated the 20th June, 1981 together with an explanatory memorandum extending the auxiliary duty exemption on stainless steel.
- (ix) G. S. R. 406 (E) published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum extending the validity of notification No. 149-Customs dated the 23rd July, 1980 upto 30th June, 1982.
- (x) G. S. R. 407 (E) published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum extending the validity of exemption of basic and additional duty of customs on coking coal when imported upto 30th June, 1982.
- (xi) G. S. R. 408 (E) published in Gazette of India dated the 27th June, 1981 together with

- an explanatory memorandum extending the validity of notification No. 175-Customs dated the 7th August, 1979 upto 30th June, 1982.
- (xii) G. S. R. 411 (E) and 412 (E) published in Gazette of India dated the 29th June, 1981 together with an explanatory memorandum exempting imported ammonium chloride intended to be used as a fertilizer of the soil in seeding programmes from the whole of basic, additional and auxiliary duties of customs.
- (xiii) G. S. R. 413 (E) published in Gazette of India dated the 29th June, 1981 together with an explanatory memorandum extending the validity of notification number 92-Customs dated the 26th April 1979, upto 30th June, 1984 so as to make available imported silk worm seeds to the sericulture industry at minimum cost.
- (xiv) G. S. R. 414 (E) published in Gazette of India dated the 29th June, 1981 together with an explanatory memorandum extending the validity of notification No. 208-Customs dated the 24th October, 1980 upto 30th June, 1982 so as to enable the National Dairy Development Board to formulate a project for the development of an integrated oil-seeds and vegetable co-operative production and marketing systems.
- (xv) G. S. R. 441(E) published in of India dated the 18th July, 1981 together with an explanatory memorandum regarding increase in the import duty on Palm oil, Rapeseed oil, Soyabean oil, Sun Flower oil and Palm oil.
- (xvi) G.S.R. 442 (E) published in Gazette of India dated the 18th July, 1981 together with an explanatory memorandum regarding increase in the Customs duty on coconut oil.
- (xvii) G.S.R. 453(E) to 456(E) published in Gazette of India dated the 26th July, 1981 together with an explanatory memorandum regarding increase in the customs duty on all vegetable oils excepting rapeseed and soyabean oil, fixing effective customs duty on rapeseed oil and soyabean oil and increasing the customs duty on stearin.
- (xviii) G.S.R. 451 (E) and 452 (E) published in Gazette of India dated the 25th July, 1981 together with an explanatory memorandum making amendment so as to delegate the powers of the Director General, Technical Development to the Industrial Advisor or Additional Industrial Advisor of Directorate General of Technical Development.
- (xix) G.S.R. 460(E) published in Gazette of India dated the 28th July, 1981 together with an explanatory memorandum extending the exemption of basic and auxiliary duties of customs to Cork bottoms as well.
- (xx) G.S.R. 466 (E) to 468 (E) published in Gazette of India dated the 1st August, 1981 together with an explanatory memorandum exempting edible oils from customs duty.
- (xxi) The Customs and Central Excises Duties Draw-back (Amendment) Rules, 1981 published in Notification No. G.S.R. 390 (E) in Gazette of India dated the 10th June, 1981.

[Placed in Library, See No. LT-2659/81]

(10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (i) G.S.R. 364 (E) published in Gazette of India dated the 25th May, 1981 together with an explanatory memorandum making certain amendments to Notification Nos. 53/80-CE, 54/80-CE and 55/80-CE dated 13th May, 1980 and Notification No. 150/77-CE dated the 18th June, 1977 relating to steel ingots, iron or steel products and fresh unused steel melting scrap.
- (ii) G. S. R. 381(E) published in Gazette of India dated the 5th June, 1981 together with an explanatory memorandum making certain amendment to notification No. 16/79-CE dated the 20th January, 1979 so as to extend the existing benefits of exemption thereunder to skull scrap and runners and risers arising in the course of manufacture of steel ingots or steel castings and used captively or elsewhere in the manufacture of steel ingots or steel castings with the aid of electric furnace.
- (iii) G.S.R. 382(E) published in Gazette of India dated the 5th June, 1981 together with an explanatory memorandum exempting runners and risers from so much of the duty of excise leviable thereon as is in excess of two hundred rupees per metric tonnes.
- (iv) G. S. R. 661 published in Gazette of India dated the 18th July, 1981 together with an explanatory memorandum regarding exemption from excise duty on Vegetable Non-Essential oils used in the manufacture of Vegetable

Product which is cleared, free of duty.

- (v) G. S. R. 682 published in Gazette of India dated the 25th, July, 1981 together with an explanatory memorandum excluding cost of durable containers from the assessable value of Liquid Nitrogen.
 - (vi) G. S. R. 461 (E) and 462 (E) published in Gazette of India dated the 29th July, 1981 together with an explanatory memorandum permitting in-bond export of excisable goods to Nepal subject to certain conditions.
 - (vii) G. S. R. 708 published in Gazette of India dated the 1st August, 1981 together with an explanatory memorandum regarding exemption to Sodium Silicate from so much of the duty of excise leviable thereon as is in excess of 5 per cent ad valorem subject to certain conditions.
 - (viii) G. S. R. 471 (E) published in Gazette of India dated the 4th August, 1981 together with an explanatory memorandum regarding exemption from Excise duty on Polypropylene Tow.
 - (ix) G. S. R. 476 (E) published in Gazette of India dated the 5th August, 1981 together with an explanatory memorandum making certain amendment to notification No. 275/77-CE dated the 12th August, 1977 regarding applicability of rate of duty on Cinematograph films exported out of India.
- [Placed in Library. See No. LT—2660/81]
- (11) A copy of Notification No. G. S. R. 983 (Hindi and English versions) published

in Gazette of India dated the 27th September, 1980 making certain amendment to the Agricultural Refinance and Development Corporation General Regulations, 1963, under sub-section (5) of section 46 of the Agricultural Refinance and Development Corporation Act, 1963.

[Placed in Library. See No. LT-2661/81]

- (12) A copy of the Review% (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, the year ended 31st December, 1980.

[Placed in Library See No. LT-2662/81]

श्री जयपाल सिंह कश्यप : (आंखला) : अध्यक्ष महोदय, इलाहाबाद में छात्रों की पढ़ाई नहीं हो रही है

अध्यक्ष महोदय : यह स्टेट-सबजेक्ट है ।

श्री जयपाल सिंह कश्यप : पढ़ाई होना तो दूर, उन पर गोलियां चलाई जा रही हैं ।
....(ब्यावधान)....

अध्यक्ष महोदय : नाट एलाउड ।

[Shri Jaipal Singh Kashyap then left the House]

MR. SPEAKER : Call Attention of Shri Ram Vilas Paswan. Shri Harikesh Bahadur.

SHRI HARIKESH BAHADUR (Gorakhpur): A senior journalist in Sri Lanka has been arrested.

MR. SPEAKER : This is not a subject for adjournment motion. You should know it. आप से तो मुझे बहुत ज्यादा उम्मीदें हैं । आप को इस तरह से नहीं करना चाहिए ।

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : You should permit me. I just want to draw your attention to the fact that on political grounds the students are being refused admission in colleges.

MR. SPEAKER : There is no question. It is not the question.

SHRI SATYASADHAN CHAKRABORTY: In Punjab and Haryana, this is a serious question.

MR. SPEAKER : No, no. Not allowed. You come to me. I will talk to you on the subject. We have a very important Call Attention Motion. This concerns my people all around.

DR. SUBRAMANIAM SWAMY : (Bombay North East) : Under Rule 222, I gave a privilege motion. What happened to it ?

MR. SPEAKER : It is under consideration. It is very much under consideration. Let me say, active consideration. Then you will be satisfied.

DR. SUBRAMANIAM SWAMY : I do not want to be under the consideration of the Home Minister.

SHRI SATYASADHAN CHAKRABORTY : Do you think it is Serious or not? I have given a Call Attention Motion ? Will you kindly admit it ?

%Annual Report of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st December, 1980 was laid on the Table on the 24th April, 1981.